

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5238
ANSWERED ON:14.08.2014
SHARIA APPLICATION ACT
Owaisi Shri Asaduddin

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is growing restlessness among Muslims over the alleged misinterpretation of Sharia Law by the Judiciary while dealing with Sharia cases in violation of Sharia Application Act, 1936;
- (b) if so, the details thereof;
- (c) whether the All India Muslims Personal Law Board has submitted any memoranda to this effect to the Government; and
- (d) if so, the details thereof and the steps taken or being taken by the Government to protect the sentiments of the Muslims in the country?

Answer

MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA)

(a) to (d): The subject matter of the Question pertains to Ministry of Law & Justice. However, the Ministry of Minority Affairs has not received any document/communication in respect of alleged misinterpretation of Sharia law by the Judiciary while dealing with Sharia cases in violation of Sharia Application Act, 1936. The All India Muslim Personal Law Board had submitted a memorandum that there was misinterpretation in Islamic Sharia through certain decisions of court and that the Sharia Application Act, 1936 is distorted particularly in the matter of 'Talaq'. It had been sent to the Ministry of Law & Justice for appropriate action.